NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (CAA) No.12/Chd/Hry/2017

In the matter of:

Scheme of Amalgamation between:

M/s Cotys Buildcon Pvt. Ltd. & Ors.

... Applicant/Transferor Cos.

And

M/s Pariksha Builders & Developers Pvt. Ltd. ... Applicant/Transferee Co.

Present: Mr. Praveen Gupta, Advocate for the applicants.

Mr. Deepankur Sharma, Advocate for the Official Liquidator and the Regional Director, Northern Region, New Delhi.

Learned counsel for the petitioners has filed the compliance affidavit of the Authorized Representative of the petitioner-companies alongwith copies of acknowledgements due of service of notice to Statutory Authorities, Official Liquidator, Income Tax Department and the Newspaper publications. The publications have been made in 'Daily Hindustan Times' (English) dated 29.09.2017 and 'Veer Arjun' (Hindi) dated 28.09.2017. Learned counsel for the petitioners further submits that he has filed another affidavit of the Authorized Representative of the petitioner-companies stating that no objections to the Scheme have been received by the company. Learned counsel for the petitioners further submits that certificate from the Statutory Auditors of both the companies have been filed with regard to the accounting standards as required by proviso to sub-section (7) of section 230 and proviso to subsection (3) of section 232 of the Companies Act, 2013. Let these documents be taken on record.

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Mr. Deepankur Sharma, learned counsel representing the Official Liquidator

and the Regional Director, Northern New Delhi seeks time to file the reports as certain

clarifications have been called for from the petitioner-companies. List the matter on

27.11.2017 for arguments. Reports be filed by the next date.

Sd/-

(Justice R.P. Nagrath)

Member(Judicial)

October 10, 2017

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